

b
XI ITEM NO.57

REGISTRAR COURT. 2

SECTION

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 4399/2014

AWADH NATH DWIVEDI & ORS

Petitioner

(s)

VERSUS

STATE OF U.P & ORS

Respondent

(s)

(with office report)

Date : 19/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rohit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by order dated 30.04.2015 of this Court, four weeks time as last chance was given to the Ld.counsel for the petitioners to take fresh steps for the service of notice to the unserved respondents, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

Signature Not Verified

(M K HANJURA

)
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.08.20

Registrar

SB
16:35:33 TLT
Reason: